

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109
CP(IB) 723 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

Order delivered on ..15/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Suddhasattwa Roy, Advocate
For the Respondent : Mr. Jaimin Dave, Advocate

ORDER

Learned counsel for the Corporate Debtor placed on record the order passed by the Hon'ble Supreme Court in Civil Appeal No. 6452/21 directing the parties to maintain the status quo order as far as the CIRP of the Corporate Debtor is concerned. In view of this, matter stands adjourned to 09.05.2022.

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

MADAN B GOSAVI
MEMBER (JUDICIAL)